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Madras Re-Enacting Act, 1950 03 of 1950

[18 April 1950]

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SCHEDULE 1:- SCHEDULE

Madras Re-Enacting Act, 1950 03 of 1950

[18 April 1950]

PREAMBLE

An Act for the re-enactment of certain Acts.

Whereas certain Acts were temporarily re-enacted up to and inclusive of the 29th day of April 1950 by the Madras Re-enacting Act, 1949(Madras Act X of 1949);

And whereas it is expedient to re-enact one of those Acts permanently and four of those Acts temporarily for a further period of one year up to and inclusive of the 29th day of April 1951; It is hereby enacted as follows:--

1. For Statement of Objects and Reasons, see Fort St. George Gazette dated the 14th March 1950, part IV-A, pages 113-114.

1. Short title, and commencement :-

- (1) This Act may be called the Madras Re-enacting Act, 1950.
- (2) It shall come into force on the 30th day of April 1950.

2. Permanent re-enactment of Madras Act VIII of 1946 :-

The Madras Elementary Education (Amendment) Act, 1946 (Madras Act VIII of 1946), is hereby re-enacted permanently without any modification.

3. Temporary re-enactment of certain Acts :-

The Acts specified in the Schedule shall remain in force up to and inclusive of the 29th day of April 1951, and upon the expiry of the said Acts--

- (a) section 8 of the Madras General Clauses Act, 1891 (Madras Act I of 1891), shall apply as if the said Acts had then been repealed by a Madras Act;
- (b) save as provided in clause (a), the Acts, if any, amended by the said Acts shall have operation as if the latter had never been enacted.

SCHEDULE 1

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THE SCHEDULE.

Acts Temporarily Re-enacted for a Period of One Year.

(See section 3)

Year	Number	Short title
(1)	(2)	(3)
1944	V	1The Madras Hindu Religious Endowments (Amendment) Act, 1944, as amended by Madras Act X of 1946.
1944	XIII	1The Tirumalai-Tirupati Devasthanams (Amendment) Act, 1944.
1945	XVI	2The Madras City Improvement Trust Act, 1945, as amended by Madras Act XV of 1947.
1946	Х	1The Madras Hindu Religious Endowments (Amendment) Act, 1946.

- 1. Repealed by the Madras Hindu Religious and Charitable EndowmentsAct, 1951 (Madras Act XIX of 1951).
- 2. Repealed by the Madras City Improvement Trust Act, 1950 (Madras ActXXXVII of 1950.)